

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

34

T.C.P No. 25/(MAH)/2016  
MA No. 05/2017, 39/2017 &  
507/2017  
IA No. 64/65/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

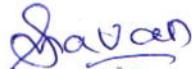
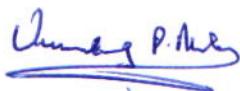
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

NAME OF THE PARTIES: Chandrasena Vishwas Patil

V/s.

Shah & Jain Construtions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 & 244 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Sunila Chavan	Adv. for Res. 8 to 13 (Proposed)	
2.	Shanti Kely 1/b Ameya Lambhate	Adv. for Res. 14 to 16	
3.	Mustafa Doctor, Gaurav Mehta, Sonam Mehta, Umang Mehta 1/b Dharal Vassanji & Assoc.	Adv. for Res. 1 to 4	
4.	NAURIZI SELLUM, S.R. ADV. WITH MR. SUBIR KUMAR	PETITIONER	

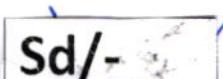
ORDER

IA No.64/2017 & 65/2017 & MA 05/2017, 39/2017 & 507/2017 IN  
TCP 25/252(3)/NCLT/MB/MAH/2016

On MA 507/2017 moved by the Petitioner side, on consensus, the Respondent side is directed to reply within 10 days hereof and rejoinder if any, within one week thereof. List this MA 507/2017 for hearing on 05.12.2017.



V. NALLASENAPATHY  
Member (Technical)



B.S.V. PRAKASH KUMAR  
Member (Judicial)